

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

⑧

O.A. No. 1033/1991

New Delhi this the 10th Day of July 1995.

Hon'ble Mr. A.V. Haridasan, Vice Chairman (J)  
Hon'ble Mr. B.K.Singh, Member (A)

1. Yad Ram S/o Shri Man Singh, Casual Labour, Gaunge man under Permanent Way Inspector, NR, Rajghat Narora, Distt. Bulandshahr, UP.  
R/o : Yad Ram, Village Lachhimpur, P.O.Kesar, Distt. Bulandshahr.
2. Mohd.Yamin S/o Shri R<sub>g</sub>shid Ahemd, Gangeman, under Permanent Way Inspector, NR. Rajghat Narora, Distt. Bulandshahr, UP  
Residential Address: Mohd amin, Gange No.5, Railway Station, Rajghat, Narora, Distt. Bulandshahr
3. Giri Rajkishore, S/o Shri Narain Prasad, Gateman, Gate No.62-C, Railway Station, Rajghat Narora, Distt. Bulandshahr, UP  
Residential Address:  
Giri Rajkishore, Gate No.62-C, Railway Station Rajghat Narora, Distt. Bulandshahr, UP
4. Babu Singh S/o Shri Hoti Lal, Gangeman under PWI, NR, Rajghat Narora, Distt. Bulandshahr UP.  
Residential Address: Babu Singh, Atroli Road, Railway Station, Rajghat Narora, Distt. Bulandshahr(UP)
5. Damber S/o Shri Shannoo, Gangeman under PWI, Rajghat Narora, Distt. Bulandshahr UP  
Residential Address: Damber, Rajghat Narora, Railway Station, Distt. Bulandshahr, UP
6. Nathu S/o Shri Rohan, Gangeman, (Casual) under PWI, NR, Rajghat Narora, Distt. Bulandshahr, UP.  
Residential Address: Nathu, Railway Quarters, Railway Station, Rajghat Narora, Distt. Bulandshahr, UP
7. Kanti Prasad S/o Shri Man Singh, Casual Gangeman, under PWI, NR, Rajghat Narora, Distt. Bulandshahr, UP  
Residential Address: Kanti Prasad, Railway Quarters, Railway Station, Rajghat Narora, Distt. Bulandshahr, UP

(By Advocate: Shri G.D. Bhandari)

Applicants

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Vs.

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
Moradabad.

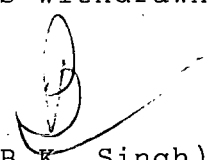
... Respondents


(By Advocate: Shri O.P. Kshatriya)

O R D E R (Oral)

Hon'ble Mr. A.V. Haridasan, Vice Chairman (J)

The learned counsel for the applicant, Shri G.D. Bhandari, states that the applicants have got <sup>Some</sup> relief and <sup>Seeks</sup> sought permission to withdraw the case with liberty to agitate <sup>from the</sup> the grievance <sup>of any</sup> through department. <sup>as above</sup> Granted the liberty to the applicants, the application is dismissed as withdrawn. No order as to costs.

  
(B.K. Singh)  
Member (A)

  
(A.V. Haridasan)  
Vice Chairman (J)